

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †2465**

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

CRIMINAL ACTIVITIES

†2465. SHRI JAI PRAKASH NARAYAN YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instances of sexual harassment, prostitution, murder and illegal possession of arms in spiritual religious institutions and places have come to light during the last few years;

(b) if so, the details thereof and the total number of such cases reported during the last three years;

(c) whether it is a fact that State Government administrations and Central agencies are oblivious of these illegal activities happening in spiritual religious institutions;

(d) whether these illegal activities are posing threat to the internal security of the country; and

(e) if so, the details thereof and the action taken to stop such cases in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): Specific data regarding instances of sexual harassment, prostitution, murder and illegal possession of arms in spiritual religious institutions and places is not maintained separately by National Crime Records Bureau (NCRB). The Union Government, however, attaches highest importance to curb such illegal activities and crime.

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Ministry of Home Affairs has issued various advisories from time to time to the State Governments and UT Administrations, to handle crime cases; on prevention, registration, investigation & prosecution of crime; advisory on no discrimination on compulsory registration of FIRs; crime against women, crime against children and crime against Scheduled Castes/ Scheduled Tribes etc. These advisories are available on the website of Ministry of Home Affairs viz. <http://www.mha.nic.in>.

‘Police’ and ‘Public Order’ are State subjects under the seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.
